



2026:AHC-LKO:41078

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL MISC. BAIL APPLICATION No. - 4166 of 2026

Sonu Alias Mohammad Imran Rai

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Home
Lko.

.....Opposite
Party(s)

Counsel for Applicant(s) : Anand Kumar Srivastava, Anil
Kumar Singh, Ankur Yadav

Counsel for Opposite Party(s): G.A.

Court No. - 11

HON'BLE SUBHASH VIDYARTHI, J.

1. Heard Sri Anand Kumar Srivastava, learned counsel for the applicant, Sri Yatindra Kumar Agnihotri, learned Additional Government Advocate for the State and Ms. Rinki Devi, Advocate who has put in appearance on behalf of the complainant and filed her vakalatnama, which is taken on record.
2. The instant application has been filed seeking release of the applicant on bail in Case Crime No.27 of 2026, under Section 69 BNS, registered at Police Station Shriduttganj, District Balrampur.
3. The aforesaid case has been registered on the basis of an F.I.R. lodged on 10.03.2026 stating that the applicant has been repetitively making physical relations with the complainant for the past one and half years under allurement of marrying her but thereafter he declined to marry her.
4. In the statement of the victim recorded under Section 180 BNSS she reiterated the F.I.R. version. In response to some questions put by the Investigating Officer the victim stated that they have made physical relations on innumerable occasions. She did not remember the places where they made the physical relations but they made physical relations as and when they found an opportunity. She did not resist the applicant as he had assured that he would marry her.
5. The victim declined to undergo medico legal examination stating that no misdeed had been committed against her.

6. In the statement recorded under Section 183 BNSS the victim stated that she is aged about 20 years, she studied up to Class 12, she knows the applicant for the past two years and a love affair developed between them. The applicant had put vermilion on her head and had expressed acceptance thrice through mobile phone. She stated that she had made physical relations with the applicant consensually but thereafter the applicant declined to marry her whereas she still wants to marry him.

7. In the affidavit filed in support of bail application it has been stated that the applicant is innocent, he has been falsely implicated in the present case and he has no criminal history.

The learned Additional Government Advocate appearing on behalf of the State and has opposed the prayer for bail and he has submitted that the allegations against the applicant has been established during investigation and a charge sheet has been submitted on 28.03.2026.

8. The learned counsel for the informant has also opposed the prayer for bail and she has stated that the applicant has betrayed the informant by making physical relations under allurement of marrying her and thereafter by declining to marry her.

9. Having considered the aforesaid facts and circumstances of the case and keeping in view the fact that the victim was major since inception of the relationship which continued for about two years during which period the victim claims to have made physical relations with the applicant repetitively as and when she found an opportunity; that there is nothing which may prima facie indicate that the intention of the applicant since inception was to deceive the victim; that the applicant has no previous criminal history and he is languishing in jail since 11.03.2026 and the investigation already stands concluded and without making any observation, which may affect the merits of the case, I am of the view that the aforesaid facts are sufficient for making out a case for enlargement of the applicant on bail in the aforesaid crime.

10. Accordingly, this bail application stands **allowed**.

11. Let the **applicant-Sonu @ Mohammad Imran Rai** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of magistrate/court concerned, subject to following conditions:-

- (i) the applicant shall not tamper with the prosecution evidence;
- (ii) the applicant shall not pressurize the prosecution witnesses;
- (iii) the applicant shall appear on each and every date fixed by the trial court, unless his appearance is exempted by the learned trial court.

June 15, 2026
Ram.

(Subhash Vidyarthi,J.)